

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 127/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 10.12.2021 executed with Respondent No.1 and Respondent No. 2.

Petitioner : Gadag Transmission Limited (GTL)

Respondents : ReNew Solar Power Private Limited and Ors.

Date of Hearing : **3.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, GTL
Shri Girik Bhalla, Advocate, GTL
Ms. Garima Adlakha, Advocate, GTL
Ms. Himani Dutta, NLDC
Shri M. Sethuraman, NLDC
Shri S. Vallinayagam, Advocate, TNGDCL
Ms. Bhavya Arora, Advocate, TNGDCL
Shri Aniket Prasoon, Advocate, Vena Energy
Ms. Pratiksha Chaturvedi, Advocate, Vena Energy
Shri Sarthak Sareen, Advocate, Vena Energy
Ms. Tanya Bajaj, Advocate, Vena Energy
Ms. Rimali Batra, Advocate, RECPDCL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for hearing and was accordingly adjourned. The learned counsel for the Petitioner, however, submitted that in terms of the directions issued vide Record of Proceedings dated 8.1.2026, BPC, namely RECPDCL, has filed its compliance affidavit, and since the Pleadings are complete, the matter may be taken up for hearing in February 2026 itself. The learned counsel appearing on behalf of RECPDCL, also confirmed that RECPDCL has filed its affidavit in compliance with the directions issued *vide* previous Record of Proceedings.

2. The Petition will be listed for hearing on 5.3.2026.

By order of the Commission

sd/-

(T.D. Pant)
Joint Chief (Law)

